

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 1072
TO BE ANSWERED ON FEBRUARY 05, 2026

MEMBERSHIP FOR DELHI GOLF CLUB

NO. 1072. SHRI MATHESWARAN V S:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that the Ministry of Housing and Urban Affairs nominates persons for Delhi Golf Club on 'Out of turn' and Limited Playing Rights basis as per the relevant clause of the Supplementary Lease Deed which provides for memberships in block of three, four or five years and if so, the details thereof;**
- (b) the name and details of persons who have been nominated by the Ministry of Housing and Urban Affairs for Delhi Golf Club under the 'Out of turn' category from 2014 to till date; and**
- (c) the details of guidelines/regulations based on which the Ministry selects persons for Delhi Golf Club under the 'Out of turn' category?**

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)

(a)to(c): The Delhi Golf Club was established as a municipal course in the early 1930s and was earlier known as Lodhi Golf Club. The lease of the land allotted earlier has been extended from time to time. The last lease extension was done on 19th July, 2012 on the request of the Delhi Golf Club, till the year 2050. The Delhi Golf Club is registered as a company under Section 8 of the Companies Act, 2013. The Delhi Golf Club manages its own affairs as per its Memorandum of Association/ Articles of Association etc. and also grants memberships under the same.
